

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1159/95

Date of Order: 24.4.97

BETWEEN :

M.Srinivas

.. Applicant.

AND

1. The Chief General Manager,
Telecommunications, A.P.Circle,
Dept. of Telecommunications,
Hyderabad.
2. The Telecom District Engineer,
Karimnagar Dist Telecommunications,
Karimnagar, A.P.
3. The Sub-Divisional Officer, Telecom,
Karimnagar, Karimnagar Dist. .. Respondents.

Counsel for the Applicant

.. Mr.P.Naveen Rao

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

JUDGEMENT

I Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.Phani Raj for Mr.P.Naveen Rao, learned
counsel for the applicant and Mr.N.R.Devraj, learned standing
counsel for the respondents.

2. The facts of this case as revealed from the OA are
as follows: -

The applicant was engaged as casual mazdoor in Jagtial
sub division from 19.1.85 to 17.8.85. It is stated that he was
engaged in Katimnagar sub division upto 1994. In all he worked
for morethan 697 days.



.. 2 ..

3. It is seen that the respondents ^{denied} deny his working in Jagtial sub division from 19.1.85 to 17.8.85 as no record was produced by him. But the applicant states that he ^{was} engaged in Karimnagar sub division upto 1994. No denial to this has been indicated in the reply. The respondents counsel submits that in case he has worked in Karimnagar sub division and also indicate the place where he worked he ^{is} prepared to check the details in that connection.

4. This OA is filed praying for a direction to re-engage him and regularise him under the respondents.

5. In this OA an interim order has been given to re-engage the applicant in preference to freshers.

6. I am of the opinion that the interim order dt. 29.9.95 may be made final. Respondents may check the records in regard to his working elsewhere by calling him on 4.6.97 and find out from him the details of working so as to enable the respondents to ascertain the number of days he served in the department on the basis of the records if any.

7. With the above direction the OA is disposed of. No costs.


(R. RANGARAJAN)
Member (Admn.)

Dated: 24th April, 1997

(Dictated in Open Court)

sd


D.R. (J) ^{SSR}

3.3.3

Copy to:

1. The Chief General Manager, Telecommunications, A.P.Circle, Dept. of Telecommunications, Hyderabad.
2. The Telecom District Engineer, Karimnagar District. Telecommunications, Karimnagar.
3. The Sub Divisional Officer, Telecom, Karimnagar, Karimnagar District.
4. One copy to Mr.P.Naveen Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr. GSC, AT, Hyderabad.
6. One copy to O.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

26/4/97

6

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R.L.G. RAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:

M(J)

DATED: 24/4/97

ORDER/JUDGEMENT

R.A/C.P/M.A.No.

in

D.A. NO. 1159/95

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

II COURT

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
प्रेषण/DESPATCH

19 MAY 1997

हैदराबाद बालपौरा
HYDERABAD BENCH